

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**A.No. 148 of 2015**

**Dated : 18<sup>th</sup> August, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**NTPC Ltd** **.... Appellant(s)**

**Versus**

**Uttar Pradesh Power Corporation Ltd.** **.... Respondent(s)**

**Counsel for the Appellant (s):**

**Counsel for the Respondent (s):**

**ORDER**

Heard Learned Counsel for the Appellant. **Admit.** Issue notice. Respondent has to file counter, if any, within three weeks from today after serving copy on the other side. Rejoinder affidavit, if any, be filed within two weeks thereafter after serving copy on the other side. Dasti service is permitted.

Post the matter for hearing on **06.10.2015.**

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

mk/dk